

SPECIAL BENCH (For Bench-I)

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No.177/KB/2018
CA(IB)No.85/KB/2020

CORAM: 1. Hon'ble Member, Shri M.B. Gosavi (J)
2. Hon'ble Member, Shri Harish Chander Suri, (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15^h January, 2020, At 10:30 A.M

Name of the Company	Shalimar Transport Corporation-Vs- Stone India Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. Nilay Sengupta, Adv } for the
2. Mrs. Swati Agarwal, Adv } Operational
Creditor. Agarwal Adv
17/1/2020.

1. Rishav Banerjee, Adv } For
2. Prithwish Roy Chowdhury, Adv } ED Prithwish
15/1/2020

ORDER

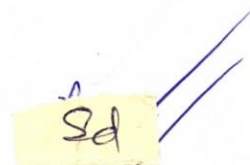
Ld. Counsel for the Operational Creditor appears. Ld. Counsel for the Corporate Debtor appears.

CA(IB) No. 85/KB/2020 is filed under Rule 11 of the NCLT Rules for withdrawal of the proceeding on account of settlement. We heard both the Ld. Counsel. Withdrawal is allowed subject to payment of cost of Rs. 25,000/- to the Prime Minister Welfare Fund and also to pay fees and costs of Interim Resolution Professional. Order of CIRP stands recalled. CA is disposed of accordingly.

Matter stands withdrawn and disposed of.



(Harish Chander Suri)
Member (T)



(Madan B. Gosavi)
Member (J)